

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:656

ANSWERED ON:15.03.2012

AMENDMENT IN RPF ACT

Adhalrao Patil Shri Shivaji; Dharmshi Shri Babar Gajanan; Dhruvanarayana Shri R. ; Gowda Shri D.B. Chandre; Kodikunnil Shri Suresh; Owaisi Shri Asaduddin; Yadav Shri Dharmendra

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways are proposing to withdraw of the Government Railway Police (GRP) from providing security to railway premises;
- (b) if so, the details thereof;
- (c) whether the Railways proposes to amend the Railway Protection Force (RPF) Act to empower the Central force under Railways with police power to effectively deal with crimes in trains and railway stations;
- (d) if so, the details thereof and whether some State Governments have strongly opposed the aforesaid move; and
- (e) if so, the reaction of the Railways thereto?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H.MUNIYAPPA)

(a) to (e) A proposal has been moved for amendment in the Railway Protection Force Act 1957 (RPF Act) to empower the RPF to deal with passenger related crime in passenger areas. The proposal envisages two tier security system over railways comprising of the RPF and District police in place of presently prevailing three tier system of RPF, GRP and District Police. The proposal to give effect to the above is under consideration, in consultation with all stake holders including the State Governments.